IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

MONDAY, THE SEVENTEENTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 315 & 317 OF 2025

W.P.No.315 OF 2025

Writ Appeal under clause 15 of the Letters Patent against the order dated 06-03-2025 in W P No 6898 of 2025 on the file of the High Court.

Between:

1. The State of Telangana, Rep. by its Principal Secretary, Land Acquisition, Revenue Department, Secretariat, Hyderabad.
2. The District Collector, Vikarabad District.
3. The Revenue Divisional Officer, Lagacherla Division, Vikarabad District.
4. The Tahsildar, Dudiyala Mandal, Vikarabad District.

...APPELLANTS/RESPONDENTS

AND

1. Kummari Shiva Kumar, S/o. Kummari Venkataiah, Aged about 37 years, Occ. Agriculture, R/o. H.No.278/1, Hakimpet Village, Dudiyala Mandal, Vikarabad District, Telangana State.

...RESPONDENT/WRIT PETITIONER

2. Telangana State Industrial Infrastructure Corporation Ltd, Rep. by its Managing Director, Parishrama Bhavan, 6th Floor, LB Stadium Road, Fateh Maidan, Basheerbagh, Hyderabad-500 004.

...RESPONDENT/RESPONDENT

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order of the Learned Single Judge in Writ Petition No. 6898 of 2025 dated 06/03/2025.

Counsel for the Appellant : SRI A.SUDARSHAN REDDY, ADDL ADV.GENERAL

Counsel for the Respondent No.1 : SRI G.MOHAN RAO, Sr.Counsel for SRI N.PRAVEEN KUMAR

Counsel for the Respondent No.2 : SRI M.SRIKANTH REDDY, SC FOR TSIIC

W.A.No.317 OF 2025

Writ Appeal under clause 15 of the Letters Patent against the order dated 06/03/2025 in W.P No. 6973 of 2025 on the file of the High Court.

Between:

1. The State of Telangana, Rep. by its Principal Secretary, Land Acquisition, Revenue Department, Secretariat, Hyderabad.
2. The District Collector, Vikarabad District.
3. The Revenue Divisional Officer, Lagacherla Division, Vikarabad District.
4. The Tahsildar, Dudiyala Mandal, Vikarabad District.

...APPELLANTS/RESPONDENTS

AND

1. Pathlavith Gopal Nayak, S/o. Hari Chandar Nayak, Aged about 52 years, Occ. Agriculture, R/o. H.No.44/2, Lagacherla Post, Pulicherla Kunta Tanda, Bomraspet Mandal, Vikarabad District.
2. Pathlavith Tulasi Bai, W/o. P. Gopal Nayak, Aged about 40 years, Occ. Agriculture, R/o H.No.44/2, Lagacherla Post, Pulicherla Kunta Tanda, Bomraspet Mandal, Vikarabad District.
3. Pathlavath Shiva Prasad Tej, S/o. Gopal Naik, Aged about 18 years, Occ. Agriculture, R/o. H.No.44/2, Lagacherla Post, Pulicherla Kunta Tanda, Bomraspet Mandal, Vikarabad District.
4. Pathlavath Sai Kiran Tej, S/o. Gopal Naik, Aged about 16 years, Occ. Student, R/o. H.No.44/2, Lagacherla Post, Pulicherla Kunta Tanda, Bomraspet Mandal, Vikarabad District.
5. Pathlavath Kishan Nayak, S/o. Hari Chandar Nayak, Aged about 50 years, Occ. Agriculture, R/o. H.No.44/1, Lagacherla Post, Pulicherla Kunta Tanda, Bomraspet Mandal, Vikarabad District.
6. Pathlovath Srinivas, S/o. P. Kishan Naik, Aged about 28 years, Occ. Agriculture, R/o. H.No.44/1, Lagacherla Post, Pulicherla Kunta Tanda, Bomraspet Mandal, Vikarabad District.
7. Raghu Nayak, S/o. Kishan Nayak, Aged about 31 years, Occ. Agriculture, R/o. H.No.44/1, Lagacherla Post, Pulicherla Kunta Tanda, Bomraspet Mandal, Vikarabad District.
8. Pathlavath Hanumanthu Naik, S/o. Kishan Nayak, Aged about 32 years, Occ. Agriculture, R/o. H.No.44/1, Lagacherla Post, Pulicherla Kunta Tanda, Bomraspet Mandal, Vikarabad District.
9. Pathlavath Hari Chandar Nayak, S/o. Teja Nayak, Aged about 84 years, Occ. Agriculture, R/o. H.No.43/2, Lagacherla Post, Pulicherla Kunta Tanda, Bomraspet Mandal, Vikarabad District.

10. Pathlavath Lakshman Nayak, S/o. P. Hari Chandar Nayak, Aged about 49 years, Occ. Agriculture, R/o. H.No.44, Lagacherla Post, Pulicherla Kunta Tanda, Bomraspet Mandal, Vikarabad District.

11. Pathlavath Kamali Bai, S/o. Sankar Nayak, Aged about 44 years, Occ. Agriculture, R/o. H.No.44, Lagacherla Post, Pulicherla Kunta Tanda, Bomraspet Mandal, Vikarabad District.

12. Pathlavath Manikya Nayak, S/o. P. Bdrya Nayak, Aged about 69 years, Occ. Agriculture, R/o. H.No.45/1, Lagacherla Post, Pulicherla Kunta Tanda, Bomraspet Mandal, Vikarabad District.

13. Pathlavath Lalitha, W/o. Pathlavath Ravi, Aged about 32 years, Occ. Agriculture, R/o. H.No.41, Lagacherla Post, Pulicherla Kunta Tanda, Bomraspet Mandal, Vikarabad District.

14. Pathlavath Bdrya Nayak, S/o. Tejya Nayak, Aged about 86 years, Occ. Household, R/o. H.No.45, Lagacherla Post, Pulicherla Kunta Tanda, Bomraspet Mandal, Vikarabad District.

15. Pathlavath Neelamma, W/o. P. Bdrya Nayak, Aged about 81 years, Occ. Agriculture, R/o. H.No.48/4, Lagacherla Post, Pulicherla Kunta Tanda, Bomraspet Mandal, Vikarabad District.

16. Telangana State Industrial Infrastructure Corporation Ltd, Rep. by its Managing Director, Parishrama Bhavan, 6th Floor, LB Stadium Road, Fateh Maidan, Basheerbagh, Hyderabad-500 004.

...RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order of the Learned Single Judge in Writ Petition No. 6973 of 2025 dated 06.03.2025.

Counsel for the Appellant : SRI A.SUDERSHAN REDDY, ADDL ADV.GENERAL

Counsel for the Respondents No.1to13to15: SRI V.RAGHUNATH, Sr.Counsel for SRI SUDARSHAN MALUGARI

Counsel for the Respondents No.16 : SRI M.SRIKANTH REDDY, SC FOR TGIIC

The Court made the following: COMMON JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL Nos.315 and 317 of 2025

COMMON JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri A.Sudarshan Reddy, learned Advocate General, for the appellants; Sri G.Mohan Rao, learned Senior Counsel appearing for Sri N.Praveen Kumar, learned counsel for respondent No.1 in W.A.No.315 of 2025; Sri V.Raghunath, learned Senior Counsel appearing for Sri Sudarshan Malugari, learned counsel for respondent Nos.1 to 13 and 15 in W.A.No.317 of 2025 and Sri M.Srikanth Reddy, learned Standing Counsel for TSIIC.

2. Since both the writ appeals are similar in nature, with the consent, finally heard.

3. During the course of hearing, learned counsel for the parties reached to a consensus. It is agreed that till next date of hearing of writ petitions before the learned Single Judge, *status quo,* which is prevailing as on today regarding land in question, may be directed to be maintained by the parties. The State/applicants may be directed to file their counter and vacate stay application at the earliest. In that event, learned Single Judge may be requested to decide the vacate stay application on its own merits, in accordance with law.

4. In view of the consensus arrived at, these writ appeals are disposed of by directing the parties to maintain *status quo* in relation to the land in question till a fresh decision is taken by the learned Single Judge on the application to be filed by the State for vacating stay along with its counter.

5. With the aforesaid and without expressing any opinion on the merits of the case, these writ appeals are disposed of. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-I.NAGALAKSHMI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Managing Director,Telangana State Industrial Infrastructure Corporation Ltd, Parishrama Bhavan, 6th Floor, LB Stadium Road, Fateh Maidan, Basheerbagh, Hyderabad-500 004.
2. Two CCs to ADDL ADVOCATE GENERAL, High Court for the State of Telangana at Hyderabad. [OUT]
3. One CC to SRI N.PRAVEEN KUMAR, Advocate. [OPUC]
4. One CC to SRI SUDARSHAN MALUGARI, Advocate. [OPUC]
5. One CC to SRI M.SRIKANTH REDDY, SC FOR TSIIC. [OPUC]
6. Two CD Copies.

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HIGH COURT

DATED:17/03/2025



COMMON ORDER

WA.Nos.315 & 317 of 2025

DISPOSING OF THE WRIT APPEALS WITHOUT COSTS

PA

(9) 24/3/25